

*[Translation]***Slaughter Houses**

1181. SHRIMATI SHEELA GAUTAM:
SHRI RAVINDRA KUMAR PANDEY:

Will the PRIME MINISTER be pleased to state:

(a) whether a number of air crashes are increasing in the country due to proximity of slaughter houses to the airports;

(b) if so, whether the Union Government have formulated any policy for setting up new slaughter houses in the country; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL):

(a) to (c) The information is being collected and will be laid on the Table of the House.

*[English]***Power Generation**

1182. SHRI FRANCISCO SARDINHA: Will the PRIME MINISTER be pleased to state:

(a) whether the share of nuclear power in electricity production has declined during 1998 as compared to 1997;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps propose to be taken by the Government to increase the share of nuclear power in the production of electricity?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):

(a) No, Sir.

(b) Does not arise.

(c) Apart from completing and commissioning the ongoing projects of a total capacity of 880 MWe, comprising of the Kaiga Atomic Power Project Units-1&2 (2x220 MWe) and the Rajasthan Atomic Power Project

Units-3&4 (2x220 MWe), proposals for nuclear power development in the Ninth Five Year Plan include commencement of work on two units (3&4) of the Tarapur Atomic Power Project (TAPP) (2x500 MWe), Kaiga Units-3&4 (2x220 MWe), besides the commissioning of the Detailed Project Report (DPR) for the (2x1000 MWe) Nuclear Power Station at Kudankulam in Tamil Nadu with Russian assistance and the commencement of preliminary work on the prototype Fast Breeder Reactor (PFBR) (1x500 MWe) towards the end of the Ninth Plan.

Indian Agriculture Institute

1183. SHRI RAVINDRA KUMAR PANDEY: Will the PRIME MINISTER be pleased to state:

(a) whether Indian Agriculture Research Institute, Indian Agriculture Statistical Research Institute, Central Sub-tropical Horticulture Institute, Indian Sugarcane Research Institute and Directorate of Wheat-Research have not charged Rs. 6.25 lakh for delayed supply for their storages;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL):

(a) Indian Agricultural Statistics Research Institute, Central Institute for Sub-tropical Horticulture, Indian Institute of Sugarcane Research and Directorate of Wheat Research accepted the facts in November, 1997, while Indian Agricultural Research Institute did not furnish any reply.

(b) The essential clause regarding levy of liquidated damages for failure to supply stores within the stipulated period was not incorporated in the tender documents/ purchase orders in violation of provisions of GFRs. Non-incorporation of the clause adversely affected financial interests of the institutes. Though supply of stores in some cases were delayed beyond five weeks from the stipulated delivery period in five institutes, namely Indian Agricultural Research Institute, Indian Agricultural Statistics Research Institute, Central Institute of Sub-tropical Horticulture, Indian Institute of Sugarcane Research and Directorate of Wheat Research, the liquidated damages of Rs. 6.25 lakh @ two percent per week subject maximum of 10 per cent could not be recovered as a clause for levy of penalty was not incorporated in the purchase orders.